

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. OA. 132 OF 1998

Applicant(s) Shri Chandan Deb

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. A. K. Roy
Mr. A. K. Sen RayAdvocate for Respondent(s) Mr. C. Sasmal,
Addl. C. C. S. C.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/BD No 030007 Dated 9-6-98</p> <p>26/6/98 D. B. Register</p> <p>Requisite 5 Copies have been filed.</p> <p>26/6/98 S. 13/6/98</p> <p>Registration 26/6/98</p>	1-7-98 (1)	<p>The applicant has filed this application seeking certain directions to the Respondents. Facts are :-</p> <p>The applicant Shri Chandan Deb and one Smt. M. D. Tiewsöh were working as Lower Division Clerk in the office of the Post Master General, Shillong. The applicant joined in Lower Division Clerk Cadre on 24-7-77, whereas the said Smt. Tiewsöh joined in LDC cadre on 13-6-79. Therefore, admittedly Tiewsöh was junior. However, said Tiewsöh was promoted on adhoc basis on 27-3-83 to the post of Upper Division Clerk and thereafter she was discharging her duties as UDC. During that time the applicant remained in UDC cadre. There was regular selection in 1987 and the applicant and Smt. Tiewsöh both were selected and both of them joined as UDC in July, 1987. But at the time of</p> <p>contd/-</p>

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REPLY TO APPLICANT	1-7-98	<p>joining in the post the pay of Tiewsoh was fixed at higher than that of the applicant, even though the applicant was senior.</p> <p>Being aggrieved the applicant submitted several representations. The said representations have not yet been disposed of. Situated thus the applicant has approached this Tribunal by filing this Original Application.</p> <p>We have heard Mr. A.K. Roy learned counsel appearing on behalf of the applicant and Mr. G. Sarma learned Addl. C.G.S.C. On hearing the counsel for the parties we feel it expedient to direct the respondents to dispose of the representation as early as possible at any rate within 2 months from the date of receipt of this order. If, the applicant is still aggrieved, he may approach this Tribunal, if so advised.</p> <p>Application is disposed of. No order as to costs.</p> <p><i>J. S. Banerjee</i> Vice-Chairman</p>
20.7.98 Copies of order alongwith the copies of the application have been sent to the D/ceer for fixing it time to be respondents by e-mail post the document is to be Issued vide No 2062-206 dt. 22-7-98 SAR 18-9-98	1m 13/7	<p>Member</p> <p><i>J. S. Banerjee</i> Vice-Chairman</p>